

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JIYA ECO-PRODUCTS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Jiya Eco-Products Limited</b>
2.	Date of incorporation of corporate debtor	27/12/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L01111GJ2011PLC068414
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Survey No. 202/2/1, Navagam (G), Taluka-Vallabhipur Bhavnagar, Gujarat-364313, India <b>Principal Office :</b> F-11, Raturaj Complex Opp. A.V. School Ground Crecent Road Bhavnagar, Gujarat-364001, India
6.	Insolvency commencement date in respect of corporate debtor	24th April, 2023; date of the Hon'ble NCLT order 09th May, 2023; date of uploading and receipt of order by IRP
7.	Estimated date of closure of insolvency resolution process	05 <sup>th</sup> November, 2023 being 180th day from Insolvency Commencement Date (Date of receipt of order copy)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Keyur Jagdishbhai Shah Reg. No.: IBBI/IPA-002/IP-N00244/2017-2018/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: <a href="mailto:cs.keyurshah@gmail.com">cs.keyurshah@gmail.com</a> ; Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email ID: <a href="mailto:cirp.jiyacoproducts@gmail.com">cirp.jiyacoproducts@gmail.com</a> ; Address: 1007, Sun Avenue One, Bhudarpura, Ayojannagar, Manekbaug, Ahmadabad, Gujarat - 380015
11.	Last date for submission of claims	23 <sup>rd</sup> May, 2023 (14 days from the receipt of order copy)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not applicable



Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s Jiya Eco-Products Limited on 24<sup>th</sup> April, 2023. (9<sup>th</sup> May, 2023; date of uploading and receipt of order by IRP).

The creditors of M/s Jiya Eco-Products Limited, are hereby called upon to submit their claims with proof on or before 23<sup>rd</sup> May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA – Not Applicable.

***Submission of false or misleading proofs of claim shall attract penalties.***



**IP Keyur Jagdishbhai Shah**  
**Interim Resolution Professional of JIYA ECO-PRODUCTS LIMITED**  
**IP Registration No: IBBI/IPA-002/IP-N00244/2017-18/10729**  
**AFA NUMBER: AA2/10729/02/201123/202348**  
**AFA VALID UPTO 20/11/2023**

**Date: 10<sup>th</sup> May, 2023**  
**Place: Ahmedabad**

They give an injection, and [you] slowly die. I am afraid I will meet the same fate as Chaprasi (a key witness in PM Sharif's money laundering case who died due to a cardiac arrest last year) **Imran Khan**

# Imran Sent to 8-day Remand Amid Riots

**Islamabad:** Former Pakistan prime minister Imran Khan was remanded in custody for eight days on Wednesday by an anti-graft court as violent nationwide protests over his arrest erupted for a second day.

Khan was arrested on Tuesday during a routine hearing in the capital Islamabad and whisked away to an unknown location overnight before appearing behind closed doors in a specially converted court at police headquarters.

The drama follows months of political crisis during which Khan, who was ousted in April last year, was waged an unprecedented campaign against the country's powerful military.

"I think that the arrest of Imran Khan will demoralise us, then they are hugely mistaken," said Niaz Ali in Peshawar, where several monuments and government buildings have been torched.

"We stand with Imran Khan and will support him till death," said Ali Bukhari, a lawyer for Khan, told AFP by phone that the court had approved eight days of physical remand of Khan demanded by the country's top graft agency.

Azfar Marwat, another of Khan's lawyers, earlier said Khan was in "good spirits" but had complained of being hit on the back of the head and leg by paramilitary forces who arrested him. The former cricketer superstar, who remains wildly popular, has previously said the dozens of cases

brought against him are part of an effort by the struggling government and military establishment to prevent him from returning to power.

His arrest has brought thousands of protesters to the streets in cities across the country, where police have attempted to quell crowds with tear gas.

At least six people have died in protest-related incidents, police and hospitals reported, including one person who died from smoke inhalation after a multi-storey building was set on fire in Lahore.

Khan's arrest came hours after the military rebuked him for alleging that a senior officer had been involved in a plot to kill him. Pakistan politicians have frequently been arrested and jailed since the country's founding in 1947, but few have so directly challenged a military that has staged at least three coups and ruled for more than three decades.

Criticism of the military establishment is rare in Pakistan, where army chiefs hold significant influence over domestic politics and foreign policy, and have long been accused of interfering in the rise and fall of governments.

"The senior army leadership is uninterested in repairing the rift between itself and Khan," said Michael Kugelman, director of the South Asia Institute at the Wilson Center.

**At least six have died in protest-related incidents, hospitals reported**

**APF**

**At least six have died in protest-related incidents, hospitals reported**



Imran Khan on Wednesday—IN

## PAKISTAN ARMY

**9th May will be remembered as a black day. Imran Khan was lawfully arrested but PTI has done in a day what no enemy could since past 76 years. PTI leadership ordered an organised violence against Pak Fauji. The military showed restraint & patience.**

## Army Warns Rioters of 'Retaliation'

**Islamabad:** The Pakistan Army on Wednesday warned former prime minister Imran Khan's supporters of "severe retaliation" in the wake of attacks on its installations, asserting that it will not allow anyone to take the law into their hands while describing May 9 as a "black chapter" in the country's history. Enraged over the arrest of their leader in a corruption case, on Tuesday the supporters of Pakistan Tehreek-e-Insaf (PTI) chief Khan stormed the General Headquarters of the Army. They set the residence of the Lahore Corps Commander on fire while attacking military vehicles and installations.

"We will not allow anyone to take the law into their hands," the ISPT, the Army's media wing, said.—PTI

## Unstable Pak Dangerous, Hope Imran is Not Harmed: Farooq

**Srinagar:** With Pakistan facing political turmoil and civil disorder following arrest of former Prime Minister Imran Khan in a corruption case, National Conference leader Farooq Abdullah has said that an unstable Pakistan is dangerous for India and hoped that something better will come and people will have a peaceful life.

"An unstable Pakistan is dangerous for us. We need a stable Pakistan which is essential for peace in the sub-continent," Abdullah said. ANI

## Army Deployed in Punjab, Khyber Pakhtunkhwa and Balochistan

**Lahore/Peshawar:** Violent clashes between Imran Khan's supporters and security forces in the last 24 hours have left at least seven people dead and nearly 300 others injured across Pakistan as the army was deployed in Punjab, Khyber Pakhtunkhwa and Balochistan provinces on Wednesday to maintain law and order.

At least 14 government buildings/installations were set on fire by the Pakistan Tehreek-e-Insaf party supporters in Punjab province following the dramatic arrest of Khan in a corruption case on Tuesday.

The situation in Lahore and several other cities of Punjab remained tense on Wednesday in the wake of the arrest of the PTI chief.—PTI

## Canada Trade Pact to Cover Investments, Barriers

**New Delhi:** The India-Canada Early Progress Trade Agreement (EPTA) will cover goods, services, investment, rules of origin, sanitary and phytosanitary measures, technical barriers to trade, and dispute settlement, the government said on Wednesday.

Commerce and Industry Minister Piyush Goyal met Canada's minister of International Trade, Export Promotion, Small Business and Economic Development, Mary Ng, during his visit to Canada. The ministers reviewed the progress so far achieved in the India-Canada Free Trade Agreement negotiations in several rounds of negotiations so far.

"The ministers reaffirmed that the EPTA would cover, among others, high level commitments in goods, services, investment, rules of origin, sanitary and phytosanitary measures, technical barriers to trade, and dispute settlement, and may also cover others where mutual agreement is reached," the ministry said.

The two ministers participated in the India-Canada business leaders' dialogue at which the FICCI and the Business Council of Canada announced a new partnership to connect business leaders, promote bilateral economic ties, and enhance partnership in the Indo-Pacific region.

Lupin Limited					
Registered Office: Kalpataru Inspire, 3 <sup>rd</sup> Floor, Off Western Express Highway, Santacruz (East), Mumbai 400 055.					
Corporate Identity Number: L24100MH1983PLC029442					
Tel: (91-22) 6640 2323 E-mail: info@lupin.com					
Website: www.lupin.com					
EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2023					
Particulars	(₹ in million)				
	3 Months Ended 31/03/2023 (Audited) (Refer Note 3)	3 Months Ended 31/03/2022 (Audited) (Refer Note 3)	Accounting Year Ended 31/03/2023 (Audited)	Accounting Year Ended 31/03/2022 (Audited)	
1) Total Revenue from operations	44,300.8	38,830.3	166,416.6	164,054.8	
2) Net Profit/(Loss) for the period before tax (before exceptional and/or extraordinary items)	2,585.0	(850.0)	7,164.9	(13,722.1)	
3) Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	2,585.0	(850.0)	7,164.9	(13,722.1)	
4) Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	2,359.6	(5,179.8)	4,300.8	(15,280.4)	
5) Total Comprehensive Income/(Loss) for the period [comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income/(Loss) (after tax)]	2,467.0	(3,442.7)	4,502.6	(14,221.6)	
6) Paid up equity share capital (Face value ₹ 2/- each)	910.0	909.0	910.0	909.0	
7) Other equity (as shown in the Audited Balance Sheet)			123,735.0	120,623.7	
8) Earnings Per Share (of ₹ 2/- each) (Not annualised for the quarters)					
a) Basic (in ₹):	5.19	(11.40)	9.46	(33.65)	
b) Diluted (in ₹):	5.16	(11.40)	9.41	(33.65)	

**NOTES:**

- Key numbers of Standalone Results are as under:

Particulars	(₹ in million)				
	3 Months Ended 31/03/2023 (Audited)	3 Months Ended 31/03/2022 (Audited)	Accounting Year Ended 31/03/2023 (Audited)	Accounting Year Ended 31/03/2022 (Audited)	
Total Revenue from Operations	28,362.7	28,053.9	112,588.3	117,716.7	
Profit/(Loss) Before Tax	1,418.4	3,615.5	5,271.4	(1,615.3)	
Profit/(Loss) After Tax	1,190.1	(358.9)	4,252.1	(1,887.0)	

- The above Results were reviewed by the Audit Committee and thereafter approved and taken on record by the Board of Directors at their meeting held on May 09, 2023.
- The figures for the quarter ended March 31, 2023 and March 31, 2022 are the balancing figures between audited figures in respect of the full financial year and the unaudited published year-to-date figures up to the third quarter ended December 31, 2022 and December 31, 2021 respectively.
- The above is an extract of the detailed format of the Standalone and Consolidated Financial Results for the quarter and year ended March 31, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of these Financial Results are available on the Stock Exchange websites, www.sebiindia.com and www.nseindia.com and on the Company's website www.lupin.com.

By order of the Board  
For Lupin Limited

Nilesh D. Gupta  
Managing Director  
DIN: 01734642

Place : Mumbai  
Date : May 09, 2023

**INSTITUTE OF ADVANCED RESEARCH**  
The University for Innovation

**INNOVATIVE CAREERS IN INDIA AND ABROAD**

**B.Tech (AI/ML/Cloud)**  
Biotechnology, Chemical Engineering, Computer Engineering and IT  
**M.Tech (AI/ML/Cloud)**  
Computer Science and Engineering

**B.Sc (Honours)**  
Biotechnology, Microbiology, Forensic Science and Biomedical Science

**M.Sc**  
Biotechnology, Microbiology, Industrial Biotechnology, Chemistry (Analytical/Organic/Industrial), Information Technology, Data Science

**BBA**  
Management, Human Resources, Marketing, Accountancy

**MBA (AI/ML/Cloud)**  
Management, Human Resources, Finance

**WHY STUDY AT THE UNIVERSITY FOR INNOVATION**

- Brand new engineering building and laboratories,
- Innovation and student start-ups
- PhD qualified faculty from India and abroad
- Strong international links, and
- Affordable fees, student hostels and transportation facilities.

For admission form and inquiries contact

Call : 6354741964, 07961804300  
WhatsApp : 07961804353, 8076737145  
Email : admissions@iar.ac.in, contact@iar.ac.in  
Visit : www.iar.ac.in

Scan QR for WhatsApp chat

## Manipur Calm; Assam Rifles Jawan Injured in Firing

Bikash.Singh@timesgroup.com

**Guwahati:** An Assam Rifle soldier was injured after unidentified militants fired several rounds on troops deployed for a raid operation in restive Manipur's Dohitnabi in Imphal East on Wednesday. An Army insider said, "After firing two rounds, the militants ran away. One Assam Rifle personnel was injured and moved to a military hospital."

The Army, meanwhile, continued surveillance of the hinterland and the Indo-Myanmar border. Unmanned aerial vehicles and MI17 and Cheetah helicopters have been deployed for aerial monitoring of activities. Foot patrols and flag marches to restore people's confidence too continued on Wednesday. A total of 128 Army and Assam Rifle columns have been deployed in the state. Army insiders said that troops were vigilant against possible attempts to destroy peace by anti-social elements and determined to restore normalcy. They appealed to people to be vigilant against malicious attempt to disturb harmony through manipulated videos or misrepresentation of facts. Mobile internet services have been suspended till Saturday.

**FORM A - PUBLIC ANNOUNCEMENT**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtors) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JIYA ECO-PRODUCTS LIMITED**

**RELEVANT PARTICULARS**

1 Name of corporate debtor	Jiya Eco-Products Limited
2 Date of incorporation of corporate debtor	05/06/2019
3 Authority under which corporate debtor is incorporated/registerd	ROC-Ahmedabad
4 Corporate Identity No./Unique Identification No. of corporate debtor	LD11162019PLC088414
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Survey No. 20/20/21, Navrang (05), Taluka - Vadodhra, District - Gandhinagar, Gujarat - 382021, India Principal Office : F-11, Rukh Complex Opp. A.V. School Girnadi Haveli Road Bhavnagar, Gujarat - 382021, India
6 Insolvency commencement date in respect of corporate debtor	21st April, 2023, date of the Order NCLT under 09th May, 2023, date of appointing and order by IBC
7 Estimated date of closure of insolvency resolution process	05th November, 2023 being 180th day from Insolvency Commencement Date (Date of receipt of order by IBC)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Name : Kalyan Jagdishbhai Shah Reg No : IBC/IPA/2019/000144/0171-261819739
9 Address and e-mail of the interim resolution professional as registered with the Board	Email ID : kalyan@kalyanip.com Address : 1007, Sun Avenue One, Bhuvanapur, Ajaynagar, Marolli, Mumbai, Maharashtra, Gujarat - 400015, India
10 Address and e-mail to be used for correspondence with the interim resolution professional	Email ID : corp@insolvencyindia.com Address : 1007, Sun Avenue One, Bhuvanapur, Ajaynagar, Marolli, Mumbai, Gujarat - 400015, India
11 Last date for submission of claims	20th May, 2023 (14 days from the receipt of order by IBC)
12 Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, as determined by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14 (i) Form of Forms and (ii) Details of authorized representative available at:	(i) Web Site : <a href="https://www.ibc.gov.in/home/insolvency">https://www.ibc.gov.in/home/insolvency</a> (ii) Not applicable

Notice is hereby given that the Honble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Jiya Eco-Products Limited on 21st April, 2023, 09th May, 2023, date of appointing and receipt of order by IBC.

The creditors of Jiya Eco-Products Limited, are hereby called upon to submit their claims with proof on or before 20th May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor bringing to a class, as listed against the entry No. 12, shall indicate the class of authorized representative from the insolvency professional listed against entry No. 13 as an authorized representative of the class in Form CA. Not Applicable. Submission of false or misleading proof of claim shall attract penalties.

**IP/Kalyan Jagdishbhai Shah**  
Interim Resolution Professional of Jiya Eco-Products Limited  
IP Registration No: IBC/IPA/2019/000144/0171-261819739  
Date: 10th May 2023  
AFN/AM/IB/CR/2021/07/123-202348  
Place: Ahmedabad  
AFA/PA/ID/01/2011/2001222

From The Promoter's of

**P.N. GADGIL**  
Gold Silver Jewellers

**PNGS GARGI FASHION JEWELLERY LIMITED**  
(w.e.f. 02/11/2022)

Formerly known as

PNGS Gargi Fashion Jewellery Private Limited (from 21/09/2022 to 01/11/2022)  
P. N. Gadgil & Sons Gargi Costume Jewellery Private Limited (from 22/09/2022 to 20/09/2022) & Resonant Consulting Private Limited (till 21/09/2021)  
CIN : U36100PN2009PLC135691

Registered Office : S. No. 37/1 & 37/2, Near Lokmat News Paper, Wadgaon Khurd, Pune MH 411041 INDIA  
Website : www.gargibypng.com Email: investor@gargibypng.com  
India +91 020 2991 1980 / 81 / 82 Fax 020 2991 1982  
Statement of Standalone Financial Results for the quarter and year ended March 31, 2023  
(BSE SME Segment Scrip Code : GARGI - 543799) (In Lakhs)

Particulars	Three Months Ended			Year Ended	
	For The Quarter Ending March 31, 2023	For The Quarter Ending December 31, 2022	For The Quarter Ending March 31, 2022	For The Year Ended March 31, 2023	For The Year Ended March 31, 2022
	Audited	Unaudited	Audited		Audited
Revenue From Operations	708.98	969.21	469.98	2,867.36	593.93
Profit Before Tax	187.82	160.96	119.14	634.19	188.57
Profit After Tax	135.01	117.55	88.66	468.95	110.53
Other Comprehensive Income, net of tax	(0.15)	(0.17)	(0.17)	(0.61)	(0.17)
Total Comprehensive Income (Comprising Of Profit After Tax & Other Comprehensive Income After Tax)/	134.88	117.38	88.49	468.34	110.36
Paid Up Equity Share Capital (₹ of 10/- Each)	962.80	962.80	1.00	962.80	1.00
Total No. Of Shares (Weighted Average)	45,99,509.85	29,53,821.00	28,003.00	45,99,509.85	28,003.00
Earnings Per Equity Share :					
1) Basic (in ₹) - Not Annualized	2.94	3.98	3.16	10.20	394.70
2) Diluted (in ₹) - Not Annualized	2.94	3.98	3.16	10.20	394.70

**Notes:**

- The above is an extract of the detailed Audited Standalone financial results for the quarter and year ended March 31, 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Audited Standalone financial results for the quarter and year ended March 31, 2023 is available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and on the Company's website ([www.gargibypng.com](http://www.gargibypng.com)).
- The above results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on May 10, 2023.
- Company got listed on BSE SME platform on December 20, 2022.

For and on behalf of the Board of Directors of PNGS Gargi Fashion Jewellery Limited (w.e.f. 02.11.2022)

Govind Gadgil  
Chairman & Director  
DIN: 0061617

Place: Pune  
Date: 10-05-2023

**First Brand Store Franchise Opened at Vashi, Sector 17**

